

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

CP(IB)-373(MB)/2018

CORAM:

SHRI M.K. SHRAWAT

MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **23.01.2019**

NAME OF THE PARTIES:

Design Office Architects Pvt. Ltd.

v/s.

Patel Realty (India) Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. As per the directions of 17.12.2018, the parties present placed on record the compliance and also placed on record that the payment have been made by the Respondent Debtor to the Creditor.
2. As a consequence, since the debt amount has already been settled this Petition is **disposed of as withdrawn**. To be consigned to record.

Sd/-

**M.K. SHRAWAT
Member (Judicial)**

23.01.2019
Pvs=